

[13 May, 2002]

RAJYASABHA

Amendment in the list of STs and SCs

4927. SHRI RISHANG KEISHING: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government propose to bring an amendment to the list of Scheduled Tribes and Scheduled Castes;

(b) if answer to part (a) be in the affirmative, by when the same will be done;

(c) whether recommendation from Manipur Government has been received for recognition of more/new tribes; and

(d) if so, the action taken thereon?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) Yes, Sir.

(b) No specific time schedule can be indicated at this stage, as the matter is complex and involves consultations with the concerned State Government, the Registrar General of India and the National Commission for Scheduled Castes and Scheduled Tribes.

(c) Yes, Sir.

(d) The recommendations received from Government of Manipur for inclusion of certain communities in the list of Scheduled Tribes of that State have been processed as per the modalities approved for deciding such claims.

**Demand for declaration of some areas under
Fifth Schedule**

4928. SHRI S.S. CHANDRAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government have received any demand for declaration of some tribal areas under Fifth Schedule of the Constitution;

(b) if so, the details thereof;